

Export of sugar by STC

898. SHRI G. S. REDDI: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether STC will resume sugar export shortly; and

(b) if so, whether it is exported to sustain any loss in the transaction?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): (a) Exports of sugar were never completely stopped. In July, 1977 STC had been permitted to export sugar against existing commitments.

(b) Profit or loss on export will depend upon the proportion in which sugar is allotted by the Government out of levy and non-levy quota for exports and the prevailing international prices. The present price in the world market is less than the cost of production of sugar in most countries including India, so some loss on its export is inevitable, but the extent of loss cannot be predicted at this stage.

Remittances by Coca-Cola Export Corporation

899. SHRI MOTIBHAI R. CHAUDHARY: Will the Minister of FINANCE be pleased to state:

(a) whether Coca-Cola Export Corporation was given permission to remit head office expenses, area office expenses and export service charges; and

(b) if so, when?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) and (b). Under exchange control regulations Branches operating in the country were allowed

to remit their share of Head Area Office expenses as also export service charges after ensuring that the Branch had the benefit of common services provided by the parent company and on the basis of claims admitted by the Income Tax authorities. Prior to 1969 the Coca-Cola Export Corporation was allowed remittance on the basis of this policy. For the policy governing remittance after 1969, attention of the Hon'ble Member is invited to the reply given to Unstarred Question No. 1726 dated 24-6-1977.

Concealment of Income by Shri Chiranji Lal, Ansal Group of Cases, Ansal Bhawan, New Delhi

900. SHRI ARJUN SINGH BHADORIA: Will the Minister of FINANCE be pleased to state:

(a) whether Government had received complaints on 4th May, 1973, 25th May, 1973 and 3rd August, 1973 from Shri G. S. Bassi about the concealment of income of about 2 crores by Shri Chiranji Lal, Ansal Group of Cases, Ansal Bhawan, New Delhi; and

(b) if so, the details of the complaint and action taken in the matter?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Income-tax authorities had receive complaints dated 4th May, 1973, 25th May, 1973 and 3rd August, 1973 from Shri G. S. Bassi alleging substantial evasion of tax by Shri Chiranji Lal and others of the Ansal Group.

(b) The above complaints alleged evasion of tax on a number of counts e.g. suppression of income debiting of bogus expenses, introduction of unaccounted money in books of accounts as cash credits, utilisation of unaccounted money in meeting household expenses etc.

Action taken in the matter so far is as follows: